

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

T. C.P No. 17/(MAH)/2015  
CA No.

CORAM:

Present: SHRI B.S.V. PRAKASH KUMAR  
MEMBER (J)

SHRI M. K. SHRAWAT  
MEMBER (J)



ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 09.09.2016

NAME OF THE PARTIES: Shri D. R. Sharma

V/s.

M/s. Suman Kumar Salhotra & Suman Salhotra

SECTION OF THE COMPANIES ACT: 58-59 of the Companies Act, 1956.

S. No.	NAME	DESIGNATION	SIGNATURE
1	CRUZINE GOES. (CA for Respondent No. 2)	CHIEF MANAGER & COMPLIANCE OFFICER	
	Uthas-S. Shinde	Adv for the Petitioner	

Order

CP. No. 17/58-59/CLB/MB/MAH/2015

Since the Petitioner has not properly shown the cause title of the Company Petition, the Petitioner is hereby directed to take appropriate steps in accordance with the procedure laid under NCLT Rules and file it on next date of hearing.

List this matter for hearing on 03.10.2016.

sd/-

B.S.V. PRAKASH KUMAR  
Member (Judicial)

sd/-

M. K. SHRAWAT  
Member (Judicial)